

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-37-2020**

Mr. Assumsao Teodosio Fernandes ... Petitioner

Versus

Goa Coastal Zone Management Authority & Anr. ... Respondents

Shri A.D. Bhobe, Advocate for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondents No.1 & 3.

Shri P. Talaulikar, Advocate for the Respondent No.2.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 14<sup>th</sup> August 2020**

**P.C. :**

In the face of the objections raised by the respondents about the maintainability of the Writ Petition, now the petitioner's counsel has come up with an application to withdraw the Writ Petition. He wants to approach the National Green Tribunal, which is the appellate Authority. Leave granted.

2. At any rate, the petitioner has approached this Court bona fide, and now it will take some time for him to approach the appropriate forum.

3. In the meanwhile, as apprehended, the authorities may take precipitous steps and demolish the disputed structures.

4. Under the circumstances, to serve the interest of justice, I hold that the respondents authorities will refrain from implementing the impugned order for four weeks, so the petitioner may approach the appellate forum.

**DAMA SESHADRI NAIDU, J.**

NH